चाहते हैं जांच के लिये । उनके जो सुझाव हमारे पास आयेंगे उन पर विचार करके जो नीति हम स्वीकार करेंगे उसके अनुसार अगर उस में तब्दीली करनी होगी तो करेंगे ।

SHRI INDRAJIT GUPTA : May I know whether it is a fact or not that the *per capita* consumption of cloth in this country has actually been going down in the last five years and it has gone down by something like 4 per cent ? If that is so, does not the Government realise that by raising the cloth prices further, consumption will decline still further ? What is their thinking ? Are they amenable only to pressure by bodies like Indian Cotton Mills Federation ?

SHRI L. N. MISHRA : All these points will be borne in mind when consideration is given to the representation made by the Indian Cotton Mills Federation. But we are not ourselves taking any decision in this matter. We are referring this matter to the Tariff Commission or the Bureau of Industrial Costs and Prices.

SHRI INDRAJIT GUPTA : Has consumption of cloth gone down or not ?

SHRI L. N. MISHRA : For that, I require notice. It will be examined by either of these two bodies and we will take a decision after that. Today I do not say that we are going to give any price rise to them.

SHRI S. R. DAMANI : I was also a member of the Consultative Committee and no such decision was taken. Controlled quality cloth is manufactured by mills which are situated in small towns. During the course of the year, the cost of production has gone up due to the steep rise in the cotton prices. These mills are facing a crises. If a decision is not taken, some mills are likely to close down throwing out thousands of workers. Government has given an assurrance that price will be revised. During the last 1½ years, prices have not been revised. What stands in the way of taking a decision to revise the prices, which the Government has assured ?

SHRI L.N. MISHRA : These are points in favour of the rise in price and there are points given by other friends against rise in price. We do not want to take any decision on our own. We are referring this to one of these bodies and, on their recommendation, we shall take some decision.

SHORT NOTICE QUESTION

Documentary on Land Grab Movement

+

S.N.Q. 2. SHRI S. K. TAPURIAH :
SHRI NANJA GOWDER :
SHRI SAMAR GUHA :
SHRI R. R. SINGH DEO :
SHRI KANWAR LAL GUPTA :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that there is a documentary shown recently in Delhi cinemas produced by the Films Division of the Government of India regarding land grab movement in the country ;

(b) if so, whether it is also a fact that the land grab movement is presented in a favourable light in the documentary ;

(c) whether Government's attention has been drawn to criticism made of this documentary by a number of political personalities in the country ; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA) : (a) There was a brief item on the land grab movement in West Bengal in a newsreel released in Indian News Review No. 1136 on 17 July, 1970 produced by the Films Division.

(b) No, Sir, the newsreel is merely an objective presentation of the news.

(c) Yes, Sir.

(d) The Indian News Review seeks to project newsworthy events in an objective manner.

SHRI S. M. BANERJEE : Sir, it should be shown to the Members of Parliament.

SHRI NAMBIAR : It should be shown to all of us. Those who do not want to see need not see.

SHRI S. K. TAPURIAH : I do not think any objectionable film should be screened here. (*Interruption*)

MR. SPEAKER : I would request you not to grab his time.

SHRI S. K. TAPURIAH : Sir, the hon. Minister mentioned that this was a very objective presentation of newsworthy events. If my memory does not fail me, the hon. Minister is a great follower of Tulsidas and I am reminded of a *chaupai* which says :

खलन्ह हृदय अति ताप विसेखी,
जरहिं सदा पर सम्पत्ति देखी,

In that light, how can he call it an objective presentation ?

May I know how long was this scene screened and what does the Minister mean by "brief" ? May I also know whether in this scene it was not mentioned time and again that this was the CPI policy, that CPI was pursuing this land grab movement and that some credence was being given to CPI movement in this film ?

Further, may I also know whether other political movements and agitations have not taken place in the country in the last two years, and which ones of them have been shown by the Indian News Review, say, for example, the Kutch movement. Otherwise, what are the criteria for that ? I also want to known whether the Government is supporting this movement and agitation of land grab and, if not, why it was shown, and whether the Government agrees with the Prime Minister when she recently said that it is an unlawful activity and it should be stopped.

MR. SPEAKER : You want him to reply to the *chaupai* also ?

श्री सत्य नारायण सिंह : जो चौपाई उन्होंने कही है उसका अर्थ शायद हमारे बहुत से मैम्बरों ने समझा नहीं होगा। उन्होंने कहा है कि जो दुष्ट लोग होते हैं वे दूसरों की सम्पत्ति को देख कर जल रहे हैं। अगर यही क्राइटीरियन रखना होगा तो इस हाऊस में बहुत भारी मैंजोरिटी दूसरी तरफ हो जाएगा।

श्री अटल बिहारी वाजपेयी : मैंजोरिटी तो उधर है। (इंटरप्शंज)

एक माननीय सदस्य : समस्तीपुर में क्या हुआ है ?

श्री सत्य नारायण सिंह : समस्तीपुर की क्या बात है ? मैं लैंड ग्रेब की फेवर में नहीं।

I would like to reply to the hon. Member's first query. It is not a documentary film that way. That word has been loosely used. It is one of the items which lasted for about 52 seconds. I have myself seen it. It may be 1 or 2 seconds more. But it is less than a minute. Now, the second question that he asked is whether events like this have been covered. For the information of my hon. friend I would like to give a list of certain events which may be considered very much embarrassing to the Government but documentaries were taken of them. Hon. members always want us not to interfere in the news. How can we intervene in the news ? (*Interruptions*).

SHRI RANGA : This is criminal activity. Has my friend ever publicised ?

SHRI SATYA NARAYAN SINHA : When you see the list I think you will change your opinion. First demonstration was when the demonstrators turned violent in the cow agitation of 1966. (*Interruptions*)

SHRIMATI TARKESWARI SINHA : In Samastipur they are going to grab your land and house also.

DR. RAM SUBHAG SINGH : In most of the States you are ruling. Why are you not implementing the land reforms ?

हरिजनों और आदिवासियों को भूमि दिलवाइये।

SHRI SATYA NARAIN SINHA : Sir, I want your protection. Let the House know which are the events which have been covered. Cow agitation, then cricket fans turned violent in the Eden Gardens, Calcutta, then Central Government employees' strike (*Interruptions*). That was also covered by news. Then IAC strike, unrest in Telengana.

SHRI HARI KRISHNA : What about the SSP agitation ?

SHRI SATYA NARAYAN SINHA : The strike in the State Bank of India, Ahmedabad riots, a mass hunger strike in Calcutta, Supreme Court's decision on bank nationalisation, Calcutta bundh and Bengal bundh.

SHRIMATI TARKESWARI SINHA : What about Ganganagar agitation ?

SHRI SATYA NARAYAN SINHA : All that I wanted to say is that we do not ask them to cover any news. It is entirely in the discretion of the people who are there. It is just as in the AIR the news editor has got the independence. You cannot have it both ways. (*Interruptions*)

श्री रवि राय : 6 अप्रैल को एस० एस० पी० का डेमोंस्ट्रेशन हुआ था। उसका कोई जिक्र नहीं किया गया। जानबूझ कर उसको छिपाया गया। उड़ीसा बन्द के बारे में भी नहीं किया। पन्द्रह हजार के करीब लोग सारे देश के उस में शामिल हुए लेकिन उसको छिपाया गया। जानबूझ कर नहीं किया गया। फिर कहते हैं कि उनको इंडिपेंडेंस है।

अध्यक्ष महोदय : उनके पास जो जानकारी है वह उन्होंने दे दी है। आप और सप्लीमेंटरी पूछ सकते हैं। ऐसे तो कोई बात नहीं निकलेगी।

श्री लखन लाल कपूर : 27 तारीख को 75 हजार रेल मजदूरों ने डैमंस्ट्रेशन किया था उसकी न्यूज तक नहीं दी गई। डाकुमैंटरी की बात तो दूर, उसकी खबर तक नहीं दी गई—

SHRI SHEO NARAIN : I charge this Government......

MR. SPEAKER : Now that Mr. Sheo Narain has charged, I don't think there is any other scope left.

SHRI HARI KRISHNA : On 6th April SSP agitation took place in front of AIR. That has not been covered.

SHRI S. KANDAPPAN : The turbulence in the House should also be covered.

SHRI SATYA NARAYAN SINHA : I have given many events which have been embarrassing to the Government. Those have been covered by the news-reels and we do not come into the picture at all. In respect of whatever they do, they have got the discretion. I think the House will not expect us to monitor the news, and ask them to publicise certain news and to suppress certain news. We are not doing it.

SHRI S. K. TAPURIAH : It is not a question of coverage at all. It is a question of presentation with a particular slant, in a particularly approving manner. If you present it in an approving manner, will it not give rise to further demands ? What is the role of the Censors ? What is the role of the Government of India ? If at all they have to describe a scene or an incident they have to do it factually and not do it in an approving manner, as they did in respect of the scene relating to the CPI action of land-grab movement. I would like to know what the role of the Censors is. As far as documentaries and news-reels are concerned, obscene scenes and undesirable and violent activities should not be shown. If you project these scenes in an approving manner, does it not amount to contravention of Government's policy, your censorship policy ? In West Bengal, people have demanded the withdrawal of this film......

SHRI S. M. BANERJEE : No. He does not represent Bengal ?

SHRI ATAL BIHARI VAJPAYEE : You also don't represent Bengal.

SHRI S. M. BANERJEE : I belong to a party which represents Bengal, but it is the Swatantra party which does not exist in Bengal.

MR. SPEAKER : Kindly do not disturb the proceedings of the House. I have requested you a number of times not to disturb the peace of the House.

SHRI SATYA NARAYAN SINHA : For the information of the House and for the information of the Hon. Members, I would like to give the commentary which was given along with the newsreel. This is what it says :

> The West Bengal Unit of the Communist party of India leads a procession at Nalban in 24 Parganas as part of its land grab movement. The aim of the movement is to occupy the Benami and surplus land for cultivation by small farmers. While denouncing violent methods, the State Government expedites legislative action on land reforms.

SHRI P. K. VASUDEVAN NAIR : It is a distortion to say that it is a land grab movement. It is not a land grab movement.

SHRI SATYA NARAYAN SINHA : With that comment it was released.

SHRI SAMAR GUHA : I would have congratulated the Government if they had been courageous enough to take the decision that within 3 months all surplus lands, all benami lands are to be distributed to the landless people and lower and higher ceilings fixed. In West Bengal violent agitations, violent activities are going on on the question of land. Many have been killed ; many more have been injured and wounded ; hundreds of houses have been looted and burnt. I know the case of a woman who has been molested. I have met this unfortunate woman in my own constituency. I have here with me a letter signed by her. Also, in this land grab movement, the lands of the people who own only two or three acres of land, the bargadars or those who are share-croppers have also been grabbed, if they do not belong to a certain political party,

SHRI INDRAJIT GUPTA : The bargadars are being given vested land......

SHRI SAMAR GUHA : That is a distortion of facts. This kind of land grab movement is going on there. Rs. 2 crores have been illegally collected by this political party in the name of land grabbing, from the poor peasants. I have received a long letter from the Governor which has denounced this land grab movement. May I know whether it is a fact that the West Bengal Government have also expressed their resentment at showing a documentary film of the violent, illegal and also usurping land-grabbing movement, and if so, the reaction of the Government of India thereto ?

SHRI SATYA NARAYAN SINHA : I cannot say anything about the other things which he has mentioned. He may be correct or may not be correct. But so far as the last portion of the question is concerned, it is true that the West Bengal Government have protested against this.

SHRI RANGA : At long last, they have done one good thing.

श्री कंवरलाल गुप्त : अध्यक्ष महोदय, इसमें दो रायें नहीं हैं कि ज़मीन की समस्या एक गम्भीर समस्या है। ग़रीब लोगों को ज्यादा पिंच इसलिए होता है कि सैंट्रल गवर्नमेंट के आधे मिनिस्टर्ज़ कानून को तोड़ कर अपने नाम और बीवी-बच्चों के नाम बड़े-बड़े फ़ार्म बनाते हैं। **(व्यवधान)**

MR. SPEAKER : Order, order. I am not allowing it. It is irrelevant. May I request the hon. Member to be relevant to the main question ? It relates only to that film.

श्री कंवरलाल गुप्त : प्रधान मंत्री ने लैंड ग्रैब मूवमेंट का विरोध किया है, लेकिन मंत्री महोदय का विभाग उसको फ़िल्म न्यूज़-रील में दिखा रहा है। इतना ही नहीं, आल-इंडिया रेडियो ने 24 जुलाई, 1970 को **स्पाटलाइट** के तहत **पेट्रियेट के** कारेसपांडेंट की कमेन्टरी रिले की थी। जिसमें लैंड ग्रैब मूवमेंट का पूरी तरह से समर्थन किया गया था। इस

प्रकार यह सरकार जान-बूझ कर इस बारे में एक डबल-फ़ेस्ड एट्टीट्यूड अपना रही है, क्योंकि कम्युनिस्ट पार्टी और मास्को का इस सरकार पर पूरा होल्ड है और वह अपने आप को सत्ता में बनाए रखने के लिए इस नीति पर चलती है।

MR. SPEAKER : I am not going to allow any prefacing to the question. If he wants to make allegations, let him make them at the proper time. Now, he should come to the question.

श्री कंवरलाल गुप्त : इस प्रकार की कमेन्टरी और न्यूज़-रील से देश में लार्लैसनैस और एनार्की पैदा होती है। क्या बंगाल सरकार और दिल्ली प्रशासन ने केन्द्रीय सरकार को इस बारे में पत्र लिखे हैं ; यदि हां, तो क्या मंत्री महोदय उनको, और अन्य सरकारों द्वारा लिखे गये पत्रों को, सदन-पटल पर रखेंगे ? क्या मंत्री महोदय यह भी बतायेंगे कि उन पत्रों के बारे में क्या कार्यवाही की गई है ?

क्या मंत्री महोदय एक पार्लियामेंट्री कमेटी बिठायेंगे, जो यह एग्ज़ामिन करे कि रेडियो, टेलिविज़न और अन्य मास मीडिया आफ़ कम्यू-निकेशन किसी पोलीटिकल पार्टी के लिए, ग़लत कामों के लिए और पार्टी एन्ड्ज़ के लिए इस्तेमाल न किये जायें ?

श्री सत्य नारायण सिंह : माननीय सदस्य, श्री कंवरलाल गुप्त, ने जो पहला सेन्टेन्स कहा है उस पर मुझे बड़ा अफ़सोस है। मालूम होता है कि आजकल सबसे ज़्यादा कमजोर लोग मिनिस्टर हैं। यह एक फ़ैशन-सा हो गया है कि जो कोई खड़ा होता है, वह कहता है कि फ़लां मिनिस्टर ने ज़मीन ले ली, या कुछ और ले लिया। **(व्यवधान)**

श्रीमती तारकेश्वरी सिन्हा : इनकी कांग्रेस वर्किंग कमेटी के सदस्यों, श्री चन्द्रजीत यादव और श्री मोहन धारिया, ने लैंड ग्रैब को सपोर्ट किया है। अपना घर पहले संभालिए, उस के बाद मिनिस्टर की हैसियत से बयान दीजिए। आप के मंत्रि मंडल के मंत्री जगजीवन राम ने भी बहुत पहले यह कहा था।

SHRI VASUDEVAN NAIR : We want the Madam also to support us.

श्री सत्य नारायण सिंह : किसी मंत्री ने अपने नाम से या किसी के नाम से जमीन का बैनामा लिखवा लिया इसके बारे में मैं इतना ही दरख्वास्त करूंगा कि जब नजर पड़ी अपने गुनाहों पर तो जहां में कोई गुनहगार न रहा।

अब रही दूसरी बात—उसके बारे में मैं ने कई बार कहा कि आल इन्डिया रेडियो से जो न्यूज़ दी जाती है या यह न्यूज़ निकली उस के माने क्या यह हैं कि हम कहते हैं कि लैंड ग्रैब करो ? कैसे उसके यह माने हुए ? आज इतने सेमिनार हो रहे हैं, इतने सिम्पोज़ियम हो रहे हैं, हर पार्टी के लोग इधर उधर इकट्ठे हो कर बहस करते हैं, अखबारों में यह खबर छपती है, एडीटोरियल लिखे जाते हैं, इन सब को पढ़ कर अपसेट नहीं होते हैं तो पौन एक मिनट की न्यूज़ एक निकल गई उससे कैसे होते हैं ? आप अगर नोटिस नहीं लेते तो उस का किसी को पता भी नहीं होता। इसलिए मेहरबानी करके इस की चर्चा छोड़ दीजिए।

श्री कंवरलाल गुप्त : अध्यक्ष महोदय, मेरे सवाल का जवाब नहीं आया। दिल्ली सरकार और बंगाल सरकार ने क्या कहा वह टेबल पर रखेंगे और पार्लियामेंट की कमेटी बनाएंगे ? इसके बारे में उत्तर नहीं दिया।

SHRI RANGA : The Bengal Government has also expressed its opinion and condemned it.

SHRI S. K. TAPURIAH : Will he lay on the Table copy of the Bengal Government's communication ?

SHRI RANGA : The relevant question which was asked, and repeated several times, was whether they would lay on the Table a copy of the letter from the Bengal Govern-

ment. What have the Bengal Government said criticising this particular documentary ?

SHRI KANWAR LAL GUPTA : About the parliamentary committee also, he has not replied. If he does not reply, it becomes difficult for us to proceed.

MR. SPEAKER : You cannot go on adding questions (*Interruptions*).

SHRI NAMBIAR : There must be a committee to give land to the landless. (*Interruptions*).

SHRI SURENDRANATH DWIVEDY : He wanted that copy of the letter should be laid on the Table.

SHRI KANWAR LAL GUPTA : I demanded it in the beginning .

श्री सत्य नारायण सिंह : मैंने कहा कि बंगाल सरकार का प्रोटेस्ट आया है। दिल्ली सरकार का कोई पत्र इस बारे में हमारे पास नहीं आया है।

SHRI RANGA : Then we must condemn this Government.

SHRI RABI RAY : On a point of order... मंत्री महोदय जवाब नहीं दे रहे हैं। हम यह जानना चाहते हैं कि बंगाल सरकार ने क्या कहा है ? वह उसे टेबल पर ले करने के लिए तैयार हैं ? इसके बारे में वह नहीं बता रहे हैं।

श्री सत्य नारायण सिंह : मैंने यह कहा है कि बंगाल का प्रोटेस्ट आया है। उस चिट्ठी को हम यहां ले नहीं कर सकते हैं··· (**व्यवधान**) ··· हम उस को टेवल पर रखने नहीं जा रहे हैं।··· (**व्यवधान**) ···

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मुझे एक व्यवस्था का प्रश्न उठाना है। मंत्री महोदय कोई कागज सभा पटल पर रखने से इन्कार कर सकते हैं बशर्ते कि वह जनहित के खतरे में पड़ने की आड़ लें। इस मामले में मंत्री महोदय ने ऐसा कोई वहाना नहीं बनाया है। इसलिए आप उनको निर्देश दीजिए कि वह उसे सभा-पटल पर रखें।

श्री रवि राय : यह मनमानी नहीं कर सकते हैं।

डा० राम सुभग सिंह : मैं भी इसका समर्थन करता हूं और जो बात मंत्री महोदय ने कही वह बिलकुल गलत है। ऐसी हरकत नहीं होनी चाहिए।

अध्यक्ष महोदय : उन्होंने कहा कि मैं देख कर बताऊंगा।

कई माननीय सदस्य : नो, नो। उन्होंने यह नहीं कहा।

श्री रवि राय : वह इन्कार कर रहे हैं कि मैं नहीं रखूंगा। वह आप के अधिकार को नहीं मान रहे हैं। वह सदन के अधिकार को नहीं मान रहे हैं, सदन के अधिकार को चुनौती दे रहे हैं। वह नियमों की अवहेलना कर रहे हैं। यह मनमानी नहीं चलेगी सदन में।

SHRI PILOO MODY : It is a very simple matter. You could instruct him to lay it on the Table.

SHRI N. DANDEKER : Any document referred to must be laid on the Table.

श्री सत्य नारायण सिंह : अध्यक्ष महोदय, यह इतने आदमी एक साथ बोलते हैं, न इन की बात हम सुन सकते हैं, न हमारी बात वह सुन सकते हैं··· (**व्यवधान**) ···

अध्यक्ष महोदय : आजकल ऐसी कोई फैकल्टी डैवलप करनी पड़ेगी कि बीस आदमियों को एक वक्त हम सुन सकें।

श्री सत्य नारायण सिंह : मैं ने यही कहा कि बंगाल गवर्नमेंट का प्रोटेस्ट आया है, दिल्ली ऐडमिनिस्ट्रेशन के बारे में पूछा गया, उन की कोई चिट्ठी मेरे पास नहीं आई। अब यह कहते हैं कि बंगाल गवर्नमेंट की चिट्ठी टेबल

पर रख दीजिए तो आप इजाज़त देंगे तो हम रख देंगे ।

अध्यक्ष महोदय : हमारी तो इजाजत है । आप रखना चाहते हैं तो मेरा कोई ऐतराज नहीं है ।

SHRI SATYA NARAYAN SINHA : I have no objection, I will place it on the Table of the House.

SHRI PILOO MODY : I think that the Minister should be told that had he come out with this earlier, we would have saved ten minutes.

श्री स० मो० बनर्जी : अध्यक्ष महोदय, बंगाल सरकार ने क्या चिट्ठी लिखी या दिल्ली ऐडमिनिस्ट्रेशन क्या लिखना चाहता था इससे कोई मतलब नहीं है । हमें तो यह देखना है कि किसान क्या कह रहा है इस को देख कर ?··· (**व्यवधान**)···सवाल यह है कि मैं ने खुद 52 सैकंड की यह डाक्यूमेंट्री देखी । उस में कोई ऐसी चीज नहीं दिखाई गई है कि बेनामी लैंड या यहां पर भी किसी की जमीन हो उस पर जबर्दस्ती कब्ज़ा करो । उस में तो बड़ी बड़ी जमीन जो लोगों के पास है और वह इस्तेमाल नहीं करते उस जमीन को दखल करने की बात दिखलाई गई है और कहा गया है कि कम्युनिस्ट पार्टी आफ इंडिया ने यह किया है । तो मैं यह जानना चाहता हूं कि तमाम चीजें जब आज डाक्यूमेंट्री में दिखाई जाती हैं हमारे जनसंघ के भाई या स्वतंत्र पार्टी के भाई जो हैं, उन का जब सम्मेलन होता है···

श्री अटल बिहारी वाजपेयी : सम्मेलन अलग है । कानून तोड़ना अलग है ।

श्री स० मो० बनर्जी : उनके सम्मेलन को दिखाया जाता है । उन के जुलूसों को दिखाया जाता है और दंगे जो होते हैं वह भी दिखाए जाते हैं । तो हम यह चाहते हैं कि इस डाक्यूमेंट्री को बाकायदा हर एक गांव में सरकार दिखाने के लिए क्या तैयार है या नहीं ताकि वहां पर जमीन को दखल बाकायदा किया जाय ?

श्री सत्य नारायण सिंह : अब इसे भला कहो या बुरा कहो, काफी लोग देख चुके । अब आगे उसको हम और दिखाना नहीं चाहते ।

श्री रणधीर सिंह : अध्यक्ष महोदय, अगर बाढ़ ही खेत को खाएगा तो खेत में बचेगा क्या ? ला-मेकर्स ही ला-ब्रेकर्स बन जाएंगे तो क्या होगा ? ला-मेकर्स हैं बैनर्जी साहब । अगर यही ला बनाने वाले ही ला तोड़ने लग जाएंगे तो फिर आम आदमियों पर क्या असर पड़ेगा ? जिस के पास फालतू जमीन है उसकी जमीन ली जाय, टाटा बिरला या किसी की भी हो, यह जो जमीन डिस्ट्रिब्यूट करनी है वह की जाय जितने भी सीलिंग्स वगैरह हैं उन को एन्फोर्स किया जाय । लेकिन मैं आप के माफर्त यह कहना चाहता हूं कि कहीं उंगली पकड़ते पकड़ते पहूंचा न पकड़ने लग जायं । जहां आज टाटा बिरला की जमीन पर कब्ज़ा करते हैं कल पांच बीघे वाले की जमीन पर भी कब्ज़ा करने लग जायं, आज बड़े बड़े महलों पर कब्जा करते हैं कल किसी झोंपड़े पर भी कब्ज़ा करने लग जायं···

अध्यक्ष महोदय : आप भाषण मत करिए ।

श्री रणधीर सिंह : मैं सीधा सवाल यह करना चाहता हूं कि कोई टैंडेंसी या कोई आदत ऐसी न बिगड़ जाय जिस से पब्लिक का मौरेल बिगड़ जाय और ऐसी पिक्चर न दिखलाई जाय कि जिस से ला-लेसनेस फैल जाय और देश में कानून न रह जाय ।

मैं उनसे पूछना चाहता हूं, क्या आप कोई ऐसा प्रबन्ध करेंगे जिससे इस मूवमेन्ट से ला-ब्रेक न हो और देश में ला-एण्ड-आर्डर कायम करना मुश्किल हो जाय ?

श्री सत्य नारायण सिंह : प्राइम मिनिस्टर महोदय ने भी इसके बारे में अपनी राय दी है और अन्य लोग भी इसके बारे में कह चुके हैं— ला-लेसनेस के जरिये जबरदस्ती कोई चीज

ली जाय, तो गवर्नमेन्ट उसको सहन कर सकती है। सवाल यह है कि ऐसी जो घटनाएं घटीं हैं, वे न्यूज़ रील में आईं, उन के बारे में कमेन्ट्स भी दिये गये। अखबारों में अगर रोज़ कोई चीज़ आती है, तो उसके मायने यह नहीं हैं कि सरकार उसको मानती है। प्रधान मंत्री जी या कोई भी यह नहीं चाहता है कि कानून के खिलाफ कोई चीज़ हो, क्योंकि आज ज़मीन की बात है, कल पगड़ी की बात आयेगी।

SHRIMATI TARKESHWARI SINHA: The censor law and the rules prohibit certain things to be shown. Those rules have been provided by the Government. Is it not a fact that under those rules any breaking of law and order is violation of the censor code, and may I know whether this particular scene was an indication of the breaking of law and order and also dereliction of duty by the Government, because, the minimum protection that the people expect to get and have to get from the Government is the maintenance of law and order; the people have to be protected. It is not a question of A, B or C. Let not the land reform question be mixed up with this. This is a clear case of violence. The very word "grabbing" is not reform. There should be difference between land reforms and land grabbing. Grabbing means unauthorised, illegal occupation of a particular land. It does not mean A, B or C. So, the minimum requirement of any civilised government is to maintain law and order. Does not this film show a dereliction of duty by the Government, especially when that film has been released by the Information Ministry? It is a newsreel; it is not a film produced by a private film producer. It is the Government which has released it, and it is a dereliction of duty, and it is doing violence to the censor code. I would like to know whether there is any censor code or not which says that no film which shows the breaking of law and order will be permitted by the censors to be shown? I want a categorical answer to this question.

SHRI SATYA NARAYAN SINHA: The Censor Board has cleared it. As I have said—(*Interruption*), so far as this is concerned, we have not got that independence; they thought it is a newsworthy thing. (*Interruption*)

SHRI NAMBIAR: You have shown the film; it is good. Please show it again and again.

SHRI PILOO MODY: I want to know if the man who made the film has been punished.

SHRI NAMBIAR: He must be congratulated by this House.

MR. SPEAKER: May I request both of you, Mr. Mody and Mr. Nambiar......

SHRI NAMBIAR: They are shouting in their favour. They did not allow the Minister to answer. We then meekly kept quiet, but they should not think that we are without any feeling. We have our feeling. They did not allow the Minister to answer. We have our own feelings and I have to express them. (*Interruption*)

MR. SPEAKER: May I have your attention? I think Mr. Nambiar's objection is quite valid. But then if you obstruct each other then the others are also provoked to do it. It is better that both of you do not do it. I think both of you should not obstruct. Let the Minister reply; let the proceedings go on peacefully. This is a house of the Legislature. You have to listen to both the views.

SHRI SATYA NARAYAN SINHA: The Controller, Films Division is the final authority to decide the contents of the newsreel. Under that, they have done it. They are not bound to consult the Government before it is released.

श्री लखन लाल कपूर : अध्यक्ष महोदय, जहां तक लैंड ग्रैबिंग मूवमेन्ट का सवाल है, पिछले 23 वर्षों से लैंड रिफार्म न होने के कारण आज जो भूमिहीनों की स्थिति है, उसके कारण है, इस लिये लैंड ग्रैबिंग मूवमेन्ट लीगल है, इल्लिगल नहीं है। मैं मंत्री महोदय से पूछना चाहता हूं – क्या यह सही है कि 1959 साल में इस सदन के एक माननीय सदस्य श्री लकप्पा ने सब से पहले इस देश में लैंड ग्रैबिंग मूवमेन्ट मैसूर में शुरू किया था। उस सम्बन्ध में 1500 आदमी गिरफ्तार हुए थे और 500 एकड़ ज़मीन ग्रैब हुई थी। जब यह मूवमेन्ट

आप के माननीय सदस्य ने लैंड लैस लेबरर्स को लेकर चलाया था, क्या आप के फिल्म डिवीज़न की तरफ़ से उस वक्त कोई फिल्म ली गई थी ? यदि नहीं ली गई थी, तो यह विभेद आपने क्यों किया ?

श्री सत्य नारायण सिंह : 1959 की बात मैं नहीं जानता, लेकिन 1966 से लेकर आज तक ऐसे ईवेन्ट्स को भी कवर किया गया है जो गवर्नमेन्ट के खिलाफ़ रहे हैं ।

WRITTEN ANSWERS TO QUESTIONS

Impact of decreased production on the Prospects of Exports

*211. SHRI DHIRESWAR KALITA :
SHRI J. M. BISWAS

Will the Minister of FOREIGN TRADE be pleased to State :

(a) whether it is a fact that the phenomenon of the shortage of production is seriously hampering the prospects of our exports ; and

(b) if so, the steps Government intend to take to overcome this ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) :

(a) Yes, Sir.

(b) A broad outline of steps that Government consider necessary is contained in the Export Policy Resolution placed on the Table of the House on the 30th July, 1970.

Submarines and other Naval Vessels from U.S.S.R.

*216. SHRI J. MOHAMED IMAM :
SHRI K. M. KOUSHIK :
SHRI R.R. SINGH DEO :
SHRI R. K. AMIN :

Will the Minister of DEFENCE be pleased to state :

(a) whether Government of India has decided to buy more submarines and other Naval vessels from the Soviet Union ; and

(b) if so, the details thereof ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) and (b). The question of acquisition of additional Naval craft including submarines is under consideration.

Prime Minister and Home Ministers' Statement on Communal Riots in India providing handle to Pakistan to malign India

*217. SHRI BAL RAJ MADHOK :
SHRI YAJNA DATT SHARMA :
SHRI PRAKASH VIR SHASTRI :
SHRI HARDAYAL DEVIGUN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the statements of the Prime Minister and of the Home Minister on communal riots have provided a handle to Pakistan to malign India ;

(b) if so, whether it is also a fact that our diplomatic personnel did nothing in the matter when Pakistan's publicity machinery released speeches of the Indian Prime Minister to say that minorities were not safe in India ; and

(c) the extent to which India's image has been demeaned in foreign countries as a result thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH) : (a) Pakistan did make an attempt so to use the statements, but the attempt was not successful.

(b) No, Sir.

(c) It is the assessment of the Government that Pakistan's attempt to damage India's image has not succeeded.

Replacement of Indian Labour in Ceylon

*218 SHRI P. VISWAMBHARAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have taken note of the recent statement made by the Minister for Plantation Industries of Ceylon that their Government would soon replace Indian estate labour with Sinhala labour ;